

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-168(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. Applicant/petitioner
v.
Mehak Realtech Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 21.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	Ms. Kiran Sharma, CS with Mr. Akshit Kapur & Mr. Jatin Gulyani, Advs.
For the Skyville RWA	Mr. Alok Kr. Aggarwal , Ms. Pavni Poddar & Ms. Anushruti, Advs.
For Applicants (Home Buyers)	Mr. Gaurav Mitra, Ms. Megha Choubey, Mr. Wishvesh Ranjan & Mr. Apoorv Agarwal, Advs.

ORDER

List with CP. No. (IB)-1083(PB)/2018.

21.11.2019
Ritu Sharma